

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2059
ANSWERED ON:21.07.2004
FINALIZATION OF VIGILANCE CASES
Jha Shri Raghunath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that Department of Personnel and Administrative Reforms issued instructions in September 1981 that vigilance cases should be finalized within a time limit of one year;
- (b) if so, the details thereof;
- (c) whether the Central vigilance commission (CVC) has prescribed the proforma for complaints register, investigation register and register of disciplinary proceedings;
- (d) if so, the details thereof;
- (e) whether these registers are being maintained in the Kendriya Bhandar;
- (f) if so, the details thereof and if not, the reasons therefor;
- (g) the number of complaints registered by CVC and the Kendriya Bhandar; and
- (h) the action taken/proposed to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a): Yes, Sir.

(b): A statement is laid on the Table of the House.

(c): Yes, Sir.

(d): A statement is laid on the Table of the House.

(e) & (f): According to the information given by Kendriya Bhandar, its Vigilance Unit has been maintaining complaint register in respect of complaint referred to it. As regards disciplinary Register/Investigation Register these are carried out in respective files of individuals against whom investigations are carried out.

(g) & (h): Kendriya Bhandar has informed that during last more than one year 34 (thirty four) Complaints were registered by vigilance Unit whereas CVC has referred only one complaint which has already been attended to. Investigations are carried out in respect of the complaints registered in Vigilance Unit and action is taken wherever required.

The statement referred to in answer to (b) & (d) of Lok Sabha Unstarred Question No. 2059 for answer on 21/7/2004.

(b): According to the circular issued by Department of Personnel & AR vide D.O. letter No. 129/20/81-AVD.I dated 28/9/1981-

(i) It should generally be possible to finalize disciplinary cases, which are conducted departmentally within about six months from their inception when cases are not held up in courts.

(ii) In cases where advice of Central Vigilance commission/Union Public Service commission is also necessary, it should still not be difficult to ensure that disciplinary cases are disposed of finally within a period of one year.

(iii) The Departments should monitor disciplinary cases closely so that corrective measures are taken in time to obviate delays and keep the Department of Personnel & Training also informed about the result of such reviews through half yearly statement.

(d): The register of complaints is to be maintained in the prescribed proforma giving information regarding the source of complaint, the name and designation of the officer complained against, the file/reference number, action taken and date of action. The register of disciplinary proceedings is required to indicate the date of initiation of action, nature of proceedings, name and designation of officers involved, date of appointment of Inquiry Officer and date of forwarding documents to the Inquiry Officer, date of receipt of inquiry report, date of reference to Central Vigilance Commission (CVC), date of receipt of CVC's advice, date of final decision and outcome of the proceedings. The register on reports of investigation has to give information regarding date of receipt, date of starting investigation, time taken for investigation, agency which conducted investigation, name and designation of officers involved, action recommended, date of sending comments to CVC, advice of CVC, date of receipt of CVC's advice, action taken and date of action.